

whether any civilian population was left over when the area was under Pakistani occupation and whether any evidence has come forward of brain-washing or any such thing being done in that area; has any precaution been taken to see that nothing untoward happens?

Shri Y. B. Chavan: These are matters which we will have to go into now. Now, really speaking, a stage has set in when we can go into some details and get further facts about it. I think, we will have to wait.

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WRITTEN ANSWERS TO
QUESTIONS

**Taking over of General Insurance
Business by L. I. C.**

*332. **Shri Vishram Prasad:**
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether any decision has been taken by the Life Insurance Corporation to take over the general insurance business;

(b) if so, when it is likely to be done; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) The Life Insurance Corporation of India commenced transacting general insurance business, in competition with other insurers, from the 1st April 1964. With effect from the 1st January 1966, the Corporation took over the general insurance business formerly transacted by the Indian Insurance Pool.

(b) Does not arise.

(c) Does not arise.

**Realisation of Income-tax and Excise
Duty from People in Border Areas**

*333. **Shri Maheswar Naik:**
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri Karni Singhji:

Will the Minister of Finance be pleased to state:

(a) whether the Central Board of Direct Taxes has directed the authorities in the bordering States affected by the Emergency not to realise any penalty for non-payment of income-tax from the people in the border areas;

(b) whether it is a fact that his Ministry has also decided to defer collection of excise duty; and

(c) if so, the period for which these orders will remain in force?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) Yes, Sir. The Board had issued instructions that no coercive measures may be taken for recovery nor should penalty be levied for default in payment of tax dues on assessees in border districts of Jammu & Kashmir, Punjab, Gujarat and Rajasthan, who have suffered in consequence of enemy action.

(b) Yes, Sir. Orders were also issued to defer collection of excise duty on goods other than tobacco, cleared for home consumption from manufacturers in six war-affected districts of Amritsar, Ludhiana, Jullundur, Ferozepur, Gurdaspur and Kapurthala.

(c) These orders, which were issued in November, 1965, were in force up to the end of February, 1966.

विदेशी मुद्रा की स्थिति

* 334. **श्री प्रकाश बीर शास्त्री :**
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :
श्री श्रीनारायण दास :

श्री हरि विष्णु कामत :
 श्री विदवनाथ पाण्डेय :
 श्री प्र० चं० बरुआ :
 श्री म० ला० द्विवेदी :
 श्री भागवत झा आजाद :
 श्री सुबोध हंसवा :
 श्री स० चं० सामन्त :
 श्री रामवन्दर उलाका :
 श्री धूलेश्वर मीना :
 श्रीमती रेणुका राय :
 श्री रामनाथन् चेट्टियार :

Shri Hem Barua:
 Shri Linga Reddy:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there are at present more than 2 lakhs of goldsmiths who remain unemployed on account of the Gold Control measure;

(b) the details of the financial and other assistance given by the Centre along with the progress of certification and rehabilitation in each State, separately; and

(c) the approximate period by which the goldsmiths will be rehabilitated?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) No, Sir.

(b) The scheme of rehabilitation provides for educational assistance, technical training facilities, priority for alternative employment, grant of land for settlement in agriculture and loans for settlement in industry or other productive occupations. A statement showing the progress of certification and rehabilitation in each State is placed on the Table of the House. [Placed in Library. See No. Lt-5667/66].

(c) The last date for receipt of applications for rehabilitation assistance has been fixed as the 31st March, 1966. The State and Union Territory Governments will dispose of pending applications on that date as early as possible thereafter.

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विदेशी मुद्रा की स्थिति में कुछ सुधार हुआ है;

(ख) यदि हां, तो वर्तमान स्थिति क्या है; और

(ग) इस स्थिति को और सुधारने के लिये क्या प्रयास किये जा रहे हैं ?

वित्त मंत्री (श्री शचीन्द्र चौधरी):

(क) से (ग). महादय, इस सम्बन्ध में मैं अपने बजट-भाषण के भाग 'क' के तैरहेवें से सत्रहवें तक के पैराग्राफों की और ध्यान दिलाना चाहता हूँ, जिन में मैंने विदेशी मुद्रा सम्बन्धी मौजूदा स्थिति पर विचार किया है और बताया है कि उसमें और भी सुधार करने के लिए क्या प्रयत्न किये जा रहे हैं। उससे अधिक मुझे इस समय और कुछ नहीं कहना है।

Rehabilitation of Goldsmiths

*335. Shri Karni Singhji:
 Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shri Bhagwat Jha Azad:
 Shri M. L. Dwivedi:
 Shri P. C. Borooah:
 Shri Hukam Chand
 Kaohhavaia:

Upgradation of Cities for purpose of City Compensatory and House Rent Allowances

*336. Shri S. M. Banerjee:
 Shrimati Ramdulari Sinha:

Will the Minister of Finance be pleased to state:

(a) whether a decision to upgrade some of the cities for the purposes of City Compensatory and House Rent